

ITEM NO.16

COURT NO.12

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 20879/2021

[Arising out of impugned final judgment and order dated 26-11-2021 in SA No. 726/2010 passed by the High Court of Judicature at Allahabad]

CHHEDA LAL (DECEASED) THR. LRS.

Petitioner(s)

VERSUS

MANNI LAL (DECEASED) THR. LRS. & ORS.

Respondent(s)

FOR ADMISSION and I.R. and IA No.166354/2021-EXEMPTION FROM FILING O.T.

IA No. 107555/2022 - APPLICATION FOR PERMISSION

IA No. 166354/2021 - EXEMPTION FROM FILING O.T.

IA No. 84724/2022 - EXEMPTION FROM FILING O.T.

IA No. 8489/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

WITH

SLP(C) No. 16096/2022 (XI)

Date : 21-01-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE MANOJ MISRA

For Pparties:

:Mr. S.R.Singh, Sr. Adv.
Mr. Sushant Kumar Yadav, Adv.
Mr. Mangal Prasad, Adv.
Mr. Gaurav Lomes, Adv.
Mr. Anurag Singh, Adv.
Ms. Radha Rajput, Adv.
Mr. Ankur Yadav, AOR

Mr. Tahir Ashraf Siddiqui, AOR
Mr. Kartikeya Swami, Adv.

Mr. Pratap Sahani, Adv.
Mr. Manish Kumar Badal, Adv.

Mr. Manish Kumar Badal, Adv.
Mr. Monoranjan Padhi, Adv.
Mr. Tejaswi Kumar Pradhan, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. Hearing expedited.
3. Trial Court record may be called for and the soft copies of the same shall be sent to the learned counsels for the parties.

(INDU MARWAH)
AR-cum-PS

(NIDHI WASON)
COURT MASTER (NSH)